

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 30th July, 1975.

NOTIFICATION
INCOME TAX

No.1005(F.No.404/153/75-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri H.S. Suri, who is a Gazetted Officer of the Central Government to exercise the powers of Tax Recovery Officer under the said Act.

2. The appointment of Shri P.N. Mehta made under Notification No.458(F.No.404/1/73-ITCC) dated 31st August, 1973 is hereby cancelled with effect from the date Shri H.S. Suri takes over charge as a Tax Recovery Officer.

3. This Notification shall come into force with effect from the date Shri H.S. Suri takes over as Tax Recovery Officer.

Sd/-

(V.P. Mittal)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No.1005(F.No.404/153/75-ITCC)

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V.P. Mittal
Deputy Secretary to the Government of India